RATIFIED

Minutes of Meeting No.38/11 scheduled on 22.02.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 38/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 22.02.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarthi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	**Case No.:28/42/80-ALC2/2008**	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	

Decision : As per written comments of DHI vide their U.O. Note No.3(14)/10-TSW(B)/53 dated 18.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export
The total export weight is 380.83 MT to be incorporated in the license.
Import
The firm has not indicated any wastage in Appendix 11A of application. So wastage not allowed.

1. Item no 1- Allowed import of 42469 kg of length 9327 meters with out any wastage.
2. Item no 2- Allowed import of 40,000 kg as applied for.
3. Item no 3 to 6- These are components & allowed under GN-4.
4. Item no 7 & 8 – These are instruments which are proposed to be imported in sets. RLA may get the list of items constituting the sets & allow the same under GN-4.

The Regional Authority may take necessary action accordingly.

	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	

2	**Decision :** As per written comments of DHI vide their U.O. Note No.3(42)/10-TSW(B)/106 dated 15.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The description of export product may be amended & weight incorporated as given below. 1. Steam Turbine- 2 nos- 459.2 MT. 2. Generator- 2 Nos- 380.9 MT. 3. XRP Mills -8 Nos- 292.6 MT. <u>Import</u> 1. Item no 1,3, 6 to 35- These are components & allowed under GN-4. 2. Item no 2- The quantity is to be bifurcated. AS Rounds to be given at 4040 Kg, AS plates at 630 Kg & SS Rounds at 834 Kg. All with 3% wastage as per Appendix 11A of Application. 3. Item no 4- Allowed at 4536 Kg with 5% wastage. 4. Item no 5- Allowed at 9357Kg with net wastage of 240 % wastage with 20% recovery. 5. Item no 36- Unit of measurement to be changed to Kg and allowed as applied for. 6. Item no 37 to item no 43- These are components & allowed under GN-4. 7. Item no 46 & 80- These items may be deleted as these are not part of export product. 8. Item no 51- I-beam- Allowed at 2785 Kg with 2% wastage. 9. Item no 64- Silver bearing Copper- Allowed at 8990 Kg with 1% wastage. 10. All other items up to item no 88 to be allowed as applied for. The Regional Authority may take necessary action accordingly.

3	**Case No.:2/1/80-ALC2/2009**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

4	**Case No.:16/17/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	
	Decision : As per written comments of DHI vide their U.O. Note No.3(31)/10-TSW(B)/111 dated 15.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1. The total export weight of item no 1 is 190.95 MT, item no 2 is 47.35 MT & that of item no 3 is 33.9 MT & incorporated in the license. <u>Import</u> The firm proposes to import plates of different thickness. The firm has not sought any wastage. Allowed import of total 229.7 MT of plates for item no 1 to 13. The Regional Authority may take necessary action accordingly.			

5	**Case No.:23/21/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	

Decision : As per written comments of DHI vide their U.O. Note No.3(31)/10-TSW(B)/110 dated 15.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight of item no 1 is 459.4 MT & that of item no 2 is 343.2 MT & incorporated in the license.

Import

The firm proposes to import only tubes. Allowed import of tubes as applied for with weight restricted to 702.4 MT with 1% wastage as applied for

The Regional Authority may take necessary action accordingly.

6	**Case No.:32/37/80-ALC2/2009**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date:05.04.2011

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

7	**Case No.:2/33/80-ALC2/2009**	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:05.04.2011

Decision : The Committee noted that the firm was asked to submit Sl no 11 of SDL to examine the request as per DHI's note dated 21.12.2010 . The firm has replied vide their letter of dated 17.01.11. Therefore, the Committee decided to forward a copy of firm's reply to DHI. The case may be relisted on 05.04.2011.

8	**Case No.:2/1/80-ALC2/2010**	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date:05.04.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 05.04.2011.

	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**

9	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

10	**Case No.:16/42/80-ALC2/2009**	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 05.04.2011.			

11	**Case No.:9/45/80-ALC2/2009**	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

12	**Case No.:25/45/80-ALC2/2009**	Party Name:ALTEM POWER LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(57)/10-TSW(B)/118 dated 18.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- The firm has stock of 5 bearings. Since the firm is importing Synchronous generator, the description of export product may be modified to “Wind turbine Generator set” & items proposed for import may be allowed under GN-4 as these are components. The Regional Authority may take necessary action accordingly.			

13	**Case No.:13/51/80-ALC2/2009**	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 05.04.2011.			

14	**Case No.:4/49/80-ALC2/2009**	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

15	**Case No.:7/49/80-ALC2/2009**	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP and to relist the case for 05.04.2011.			

16	**Case No.:25/51/80-ALC2/2009**	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:05.04.2011
	Decision : DIT has informed vide their U.O. Note No. 17(3)/2011-IPHW dated 25.01.2011 that the firm's application along with ibid is not complete. The Committee, therefore, decided the firm may please be asked to provide complete application along with supporting documents and to relist the case for 05.04.2011.			

17	**Case No.:23/51/80-ALC2/2009**	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Defer Date:05.04.2011
	Decision : The Committee deliberated the written comments of Min. of Mines received vide their O.M. No.16/7/2010 dated 13.01.2011. It was observed that wastage involved on quantity of imports has not been specified by the Min. of Mines. Therefore the Committee decided to request for the details of wastage from the Min. of Mines. Further the Committee decided to forward a copy of firm's application to DCMSME) for examination and comments. The case may be relisted on 05.04.2011.			

18	**Case No.:16/35/80-ALC2/2010**	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00643/AM11/	RLA File :09/24/040/00491/AM10/	Lic.No/Date:0910041175 04.03.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(105)/2010-TSW(B)/92 dated 09.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Net weight of component comes to 4.7 MT & the same to be incorporated in the license.

Import

Allowed import of 7.5 MT of raw material with net wastage of 58% with 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

19	**Case No.:32/51/80-ALC2/2009**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

20	**Case No.:14/3/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

21	**Case No.:9/1/80-ALC2/2010**	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	
	Decision : The representative of the firm Shri K. Seshadri, G.M.(Material) & Sh. A.S. Varadarai, G.M. (Spl. Project) appeared before the Committee for personal hearing. They explained the case to the Committee and stated there is no wastage. The Committee agreed to the firm's request and decided to ratify the norms in respect of subject advance authorization net-to-net basis under GN-4. The Regional Authority may take necessary action accordingly.			

22	**Case No.:14/11/80-ALC2/2010**	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Withdrawn**
	HQ File :01/80/050/00160/AM11/	RLA File :22/24/040/00056/AM10/	Lic.No/Date:2210009813 25.03.2010	
	Decision : The Committee noted that the case has already approved in a meeting No. 35/11 held on 11.01.2011 and decided to withdraw the case.			

23	**Case No.:34/5/80-ALC2/2010**	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Defer Date:05.04.2011
	Decision : The Committee deliberated the written comments of Min. of Mines received vide their O.M. No.16/7/2010 dated 13.01.2011. It was observed that wastage involved on quantity of imports has not been specified by the Min. of Mines. Therefore the Committee decided to request for the details of wastage from the Min. of Mines. Further the Committee decided to forward a copy of firm's application to DCMSME) for examination and comments. The case may be relisted on 05.04.2011.			

24	**Case No.:41/5/80-ALC2/2010**	Party Name:KINECO PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(168)/09-TSW(B)/79 dated 28.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> There are 49 items of export. The weight of export product per piece **<u>as enclosed</u>** may be incorporated in the license along with the quantity in number. <u>Import</u> There are 22 import items. The firm has not given calculation for item no 22 which to be deleted. For other 21 items – Import allowed as net-to-net basis without any wastage. However quantity per set in kg may also be incorporated as enclosed. Enclosure-1. Export list 2. Import list The Regional Authority may take necessary action accordingly.			

25	**Case No.:14/9/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 05.04.2011.			

26	**Case No.:21/11/80-ALC2/2010**	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

27	**Case No.:22/11/80-ALC2/2010**	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI and to relist the case for 05.04.2011.			

28	**Case No.:13/15/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format for import item at Sl. No. 1. For net weight of components to be manufactured from this import item, details of components with net weights thereof may be indicated.			

	Case No.:10/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00217/AM11/	RLA File :03/94/040/00114/AM11/	Lic.No/Date:0310575827 25.05.2010	

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Decision : As per written comments of DIPP vide their U.O. Note dated 22.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty export weight of 1038.71 MT may be specified with the quantity of each export product at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 8 Nos. (48206 Kgs.) on net to net basis.
3. Quantity of import item at Sl. No. 2 may be allowed as 974 Nos. (5310 Kgs.) on net to net basis.
4. Quantity of import item at Sl. No. 3 may be allowed as 2Nos.(16756 Kgs.) on net to net basis.
5. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos.(2126 Kgs.) on net to net basis.
6. Quantity of import item at Sl. No. 5 may be allowed as 102 Nos. on net to net basis. However, duty free weight of this item may be restricted as 34368 Kg inclusive of 3.38 % wastage as applied for.
7. Quantity of import item at Sl. No. 6 may be allowed as 176 Nos. (589 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 7 may be allowed as 120 Nos. (16 Kgs.) on net to net basis.
9. Quantity of import item at Sl. No. 8 may be allowed as 2 Nos. (700 Kgs.) on net to net basis.
10. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 9, 10, 11 & 12.
11. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 211002 Kgs inclusive of 4.3 % wastage.
12. Quantity of import item at Sl. No. 10 may be allowed as 1661952 Kgs. inclusive of 11.7 % wastage after 1/3rd recovery.
13. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 140850 Kgs inclusive of 4.5 % wastage.
14. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 612 Kgs inclusive of 4 % wastage.
15. Quantity of import item at Sl. No. 13 may be allowed as 2124 Nos. (710 Kgs.) on net to net basis.
16. Quantities of import items at Sl. Nos. 14 & 19 may be allowed as 55026 Kgs. each.
17. Quantities of import items at Sl. Nos. 15, 16 & 17 may be allowed as 46172 Kgs. each.
18. Quantity of import item at Sl. No. 18 may be allowed as 2596 Kgs.
19. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.:6/11/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
HQ File :01/80/050/00152/AM11/	RLA File :04/24/040/00033/AM11/	Lic.No/Date:0410114086 28.05.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(39)/10-TSW(P)/45 dated

30	**Decision :** As per written comments of DHI vide their U.O. Note No.3(39)/10-TSW(B)/45 dated 18.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>EXPORT</u> The total export weight is 4356 MT & the same to be incorporated in the licence. <u>IMPORT</u> 1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 700 MT. "Welded" to be deleted from the description of import item. 2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 1200 MT as applied by the firm. 3. Item no 3- (Stainless Steel) The quantity of seamless tube/ pipe to be allowed is 6 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item. 4. Item no 4- The word "Finished" to be prefixed to the description of import & the same may be incorporated in the licence. The quantity of import to be restricted to 130 MT & the same to be incorporated along with quantity of import in numbers. The item may be allowed under GN-4 as applied for. 5. Item no-5- Welding electrodes- Quantity applied is only 14 MT which is with in the norms normally allowed. Allowed as applied for. 6. Item no-6 to 13- These are components & allowed under GN-4. 7. Item no 14- These are spares & to be allowed under spares policy. The Regional Authority may take necessary action accordingly.

31	**Case No.:7/11/80-ALC2/2010**	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

32	**Case No.:19/18/80-ALC2/2010**	Party Name:STARION INDIA P.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

33	**Case No.:11/11/80-ALC2/2010**	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of the firm's reply to DHI for examination and comments and to relist the case for 05.04.2011.			

	Case No.:8/11/81-ALC2/2010	Party Name:AUTO COMP INDIA	Meet No/Date:38/80	**Status:**

34	**Case No.:8/11/81-ALC2/2010**	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	Defer Date:05.04.2011
	Decision : The Committee decided to examine the case on file alongwith advance authorization license No. 3110043464 dated 02.06.2010 and to relist the case for 05.04.2010.			

35	**Case No.:27/11/80-ALC2/2010**	Party Name:FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

36	**Case No.:4/13/80-ALC2/2010**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00180/AM11/	RLA File :05/24/040/00100/AM11/	Lic.No/Date:0510266016 14.06.2010	
	Decision : As per written comments of DIT vide their U.O. Note No.17(5)/2011-IPHW dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item S.No. 1-12 & 16 -20 Net-to-net basis with accountability clause. 2. Import item S. No. 13-15 As applied for with accountability clause. The Regional Authority may take necessary action accordingly.			

37	**Case No.:14/13/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00190/AM11/	RLA File :03/94/040/00219/AM11/	Lic.No/Date:0310578752 14.06.2010	
	Decision : As per written comments of DHL vide their U.O. Note No.3(81)/10-TSW(B)/94 dated			

Decision : As per written comments of DHI vide their U.O. Note No.3(81)/10-TSW(B)/94 dated 09.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Two models i.e. "GX 200E & GX300E" & the same may be incorporated in the export product.

Import

(i) The firm has informed that they import the item no 7 of standard length. "Cut to size" may be suffixed to the description of import item no 7.

(ii) As per the brochure submitted by the firm there is one fork per export product & the quantity of item no 9 may be reduced to 30 numbers & allowed under GN-4.

(iii) All other items may be allowed under GN-4.

The word "OR EQUI" may be deleted from the description of import items.

The Regional Authority may take necessary action accordingly.

38	**Case No.:17/15/80-ALC2/2010**	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00224/AM11/	RLA File :04/24/040/00053/AM11/	Lic.No/Date:0410114549 14.06.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(140)/09-TSW(B)/84 dated 31.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The weight of export product is stated to be 3.8342 kg each which may be incorporated in the Export product.

Import

1. Item no 1,2 &5 are components & allowed under GN-4.
2. Item no 3 & 4- These are raw material. The firm has given only statement of wastage without any calculation. Allowed net wastage of 10% with 2/3rd recovery for import of 7,392 kg for item no 3 & 14,773 kg for item no 4.
3. Item no 6- The firm has given only statement of wastage without any calculation. Allowed for 10% wastage. Hence the firm may be allowed to import 192,000 numbers of weight 111.36 MT but duty free import may be restricted to 123,810 numbers of weight 71.8 MT
4. Item no 7- This is similar to the item no 6. Allowed for 10% wastage. Hence the firm may be allowed to import 96,000 numbers of weight 77.76 MT but duty free import may be restricted to 61,280 numbers of weight 49.7 MT.

The Regional Authority may take necessary action accordingly.

39	**Case No.:27/13/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

40	**Case No.:15/18/80-ALC2/2010**	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

41	**Case No.:28/15/80-ALC2/2010**	Party Name:SHRIRAM PISTONS & RINGS LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 21.01.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 05.04.2011.			

42	**Case No.:45/18/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

43	**Case No.:47/18/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

	Case No.:3/16/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00244/AM11/	RLA File :06/24/040/00020/AM11/	Lic.No/Date:0610018454 09.07.2010	
	Decision : The Committee deliberated that the written comments of C&PC received vide their O.M			

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Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/169/2004-PC-II dated 15.11.2010. The Committee decided to ratify the norms in respect of the subject advance authorization as per written comments of C&PC with an amendment that the calculation of export item would be based on number and weight as specified below:-

Item to be exported	**Quantity**
Grab Handle Assembly with/without Coat Hook	1 No.
Relevant Raw-material sought to be Imported	**Quantity**
1. For 1 kg weight of Part/Components of Polypropylene	
(i) Polypropylene Impact Copolymer	1.03 kg
(ii) Master Batch/ Colour Concentrate	0.02 kg
2. For 1 kg weight of Part/Component of Polyamide – 66	
(i) Polyamide – 66	1.03 kg
(ii) Master Batch/ Colour Concentrate	0.02 kg
3. Relevant M6 Screw	Net + 2% wastage

The Regional Authority may take necessary action accordingly.

45	**Case No.:52/18/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 05.04.2011.			

46	**Case No.:21/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

47	**Case No.:29/22/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI	Meet No/Date:38/80-	**Status:**

48		DEFENCE SOLUTIONS LTD.	ALC2/2010 22.02.2011	**Deferred**
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

49	**Case No.:37/18/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 05.04.2011.			

50	**Case No.:33/35/80-ALC2/2010**	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 05.04.2011.			

51	**Case No.:50/18/80-ALC2/2010**	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00303/AM11/	RLA File :07/24/040/00083/AM11/	Lic.No/Date:0710073162 26.07.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT and to relist the case for 05.04.2011.			

52	**Case No.:2/22/80-ALC2/2010**	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00313/AM11/	RLA File :05/24/040/00157/AM11/	Lic.No/Date:0510269795 05.08.2010	Defer Date:05.04.2011
	Decision : The Committee received the written comments of DIPP vide their U.O. note dated 22.02.2011. It was decided to defer the case for next meeting for obtaining the views/comments of DHI & DC(MSME). The case may be relisted on 05.04.2011.			

53	**Case No.:8/24/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Withdrawn**
	HQ File :01/80/050/00380/AM11/	RLA File :04/24/040/00092/AM11/	Lic.No/Date:0410116119 09.08.2010	
	Decision : The Committee noted that the case has already been approved in meeting No.34/11			

Decision : The Committee noted that the case has already been approved in meeting No.3/11 dt.28.12.2010. Accordingly, case has been withdrawn.

54	**Case No.:8/21/81-ALC2/2010**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

55	**Case No.:4/22/80-ALC2/2010**	Party Name:SUFFUSUS POLYMER PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00315/AM11/	RLA File :02/24/040/00083/AM11/	Lic.No/Date:0210146259 11.08.2010	

Decision : As per written comments of C&PC vide their O.M. No.46011/77/2010-PC-II dated 08.12.2010 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
String Wound Filtration Cartridge	1 kg.
Raw-material Recommended for Import	**Quantity**
1. Polypropylene Resin	1.05 kg/kg content in the export product
2. Polypropylene Yarn	1.02 kg/kg content in the export product

The Regional Authority may take necessary action accordingly.

56	**Case No.:43/22/80-ALC2/2010**	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.4,5 & 9 of the Standard Deficiency Format.
2. Information in respect of Item at S.No. 11 of Standard Deficiency Format in respect of import item from Sl. No. 105 to 117 and from Sl. No. 122 to 127.

	Case No.:45/22/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00356/AM11/	RLA File :03/95/040/00318/AM11/	Lic.No/Date:0310587934 17.08.2010	

Decision : As per written comments of DIPP of vide their U.O. Note dated 11.01.2011 the committee

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decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description of Export product alongwith quantities and net weight thereof to be modified as under:

Export item Name	Quantity	Net Weight
Nozzle for Reactor	3 Nos.	7912 Kgs
Heads for Reactor (Top & Bottom)	2 Nos	19910 Kgs.
Internals for Reactor (Drawing No. H02-5595-72, Drawing No. H02-5595-73, Drawing No. H02-5595-79 & Drawing No. H02-5595-80)	4 Nos.	45076 Kgs.
Total net weight	9 Nos.	72898 Kgs.

2. Word "Relevant" to be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as applied for i.e. 22589 Kgs. inclusive of 12 % wastage.
3. Word "Relevant" to be prefixed with the description of import item at S.No. 2 and its quantity may be allowed as 41896 Kgs. inclusive of 3% wastage as claimed by the firm.
4. Weights of 4400 Kgs.& 7912 Kgs. to be specified with the quantities of import items at S.Nos. 3 & 4 respectively and the same to be allowed on net to net basis.
5. Import of components to be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

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Case No.:53/22/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00364/AM11/	RLA File :53/24/040/00013/AM11/	Lic.No/Date:5310011230 17.08.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

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Case No.:46/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status:Deferred**
HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

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Case No.:47/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00358/AM11/	RLA File :05/24/040/00182/AM11/	Lic.No/Date:0510270937 19.08.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The

	Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

61	**Case No.:55/22/80-ALC2/2010**	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00366/AM11/	RLA File :03/94/040/00462/AM11/	Lic.No/Date:0310588660 19.08.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments. The case may be re-listed on 05.04.2011.			

62	**Case No.:51/22/80-ALC2/2010**	Party Name:PURVA OVERSEAS	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments and to re-list the case for 05.04.2011.			

63	**Case No.:50/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00677/AM11/	RLA File :11/24/040/00028/AM11/	Lic.No/Date:1110023053 27.08.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

64	**Case No.:9/24/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00381/AM11/	RLA File :06/24/040/00029/AM11/	Lic.No/Date:0610018941 31.08.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format for each export product. 2. Sample of product in CKD & SKD condition.			

	Case No.:19/29/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00454/AM11/	RLA File :05/23/040/00141/AM11/	Lic.No/Date:0510271769 31.08.2010	
	Decision : As per written comments of DC(MSME) vide their U.O. Note No 30(178)/2010-ME dated			

65 11.01.2011 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Sl.No.	Item of Import	Wastage allowede
01	Seamless copper tube in coil from 5/8" ODD	1.01 Kg/Kg content in export product
02	Aluminium Fin Stock	1.01 Kg/Kg content in export product

The Regional Authority may take necessary action accordingly.

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Case No.:13/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
HQ File :01/80/050/00448/AM11/	RLA File :05/23/040/00152/AM11/	Lic.No/Date:0510272028 01.09.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/14 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export quantity – 35,000 numbers Size 97 mm X114.3 mm

Import
Item no 1- 35,000 numbers under GN-4 as applied for.
Item no 2- Palladium Nitrate -2089.5 gms @ 0.0597gm/piece as applied for without any wastage
Item no 3- Rhodium Nitrate- 3132.5 gms @0.0895 gm/piece as applied for without any wastage.

The Regional Authority may take necessary action accordingly.

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Case No.:16/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
HQ File :01/80/050/00451/AM11/	RLA File :05/23/040/00153/AM11/	Lic.No/Date:0510272029 01.09.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/18 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export quantity – 35,000 numbers Size 88.9 mm X97 mm

Import
Item no 1- 35,000 numbers under GN-4 as applied for.
Item no 2- Palladium Nitrate 9744 gms @ 0.2784 gm/piece as applied for without any wastage
Item no 3- Rhodium Nitrate- 2436 gms @0.0696 gm/piece as applied for without any wastage.

The Regional Authority may take necessary action accordingly.

Case No.:17/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
HQ File :01/80/050/00452/AM11/	RLA File :05/23/040/00151/AM11/	Lic.No/Date:0510272027	

			01.09.2010	
68	**Decision :** As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/17 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> quantity – 50,000 numbers Size 97 mm X170 mm <u>Import</u> Item no 1- 25,000 numbers under GN-4 as applied for. Item no 2- Palladium Nitrate 15530 gms @ 0.3106 gm/piece as applied for without any wastage Item no 3- Rhodium Nitrate- 6655 gms @0.1331 gm/piece as applied for without any wastage. The Regional Authority may take necessary action accordingly.			

69	**Case No.:32/29/80-ALC2/2010**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.3 & 9 of the Standard Deficiency Format. 2. Information in respect of Sl.No.11 of the Standard Deficiency Format in respect of import items from Sl. No. 189 to 191 and from Sl. No. 246 to 255.			

70	**Case No.:12/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00447/AM11/	RLA File :05/23/040/00156/AM11/	Lic.No/Date:0510272116 06.09.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/10 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> quantity – 50,000 numbers Size 99.5 mm X68.9 mmX120 mm <u>Import</u> Item no 1- 50,000 numbers under GN-4 as applied for. Item no 2- Palladium Nitrate -10935 gms @ 0.2187 gm/piece as applied for without any wastage Item no 3- Rhodium Nitrate- 1215 gms @0.0243 gm/piece as applied for without any wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:14/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00449/AM11/	RLA File :05/23/040/00154/AM11/	Lic.No/Date:0510272109 06.09.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/15 dated			

71	05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export quantity – 15,000 numbers Size 118.4 mm X127 mm Import Item no 1- 15,000 numbers under GN-4 as applied for. Item no 2- Palladium Nitrate -16296 gms @ 1.0864 gm/piece as applied for without any wastage Item no 3- Rhodium Nitrate- 2221.5 gms @0.1481 gm/piece as applied for without any wastage. The Regional Authority may take necessary action accordingly.

72	**Case No.:15/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00450/AM11/	RLA File :05/23/040/00155/AM11/	Lic.No/Date:0510272113 06.09.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/16 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export quantity – 25,000 numbers Size 99.5 mm X68 mmX120 mm Import Item no 1- 25,000 numbers under GN-4 as applied for. Item no 2- Palladium Nitrate 8502.56 gms @ 0.3401 gm/piece as applied for without any wastage Item no 3- Rhodium Nitrate- 6075 gms @0.0243 gm/piece as applied for without any wastage. The Regional Authority may take necessary action accordingly.			

73	**Case No.:22/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00457/AM11/	RLA File :07/24/040/00215/AM11/	Lic.No/Date:0710074064 06.09.2010	Defer Date:11.01.2011
	Decision : The Committee decided to forward a copy of firm's application to DIT for examination and comments. The case may be re-listed on 05.04.2011.			

74	**Case No.:25/29/80-ALC2/2010**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's application to DGCA for examination and comments. The case may be re-listed on 05.04.2011.			

75	**Case No.:26/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00461/AM11/	RLA File :07/21/040/00429/AM11/	Lic.No/Date:0710074059	Defer

			06.09.2010	Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's application to DIT for examination and comments. The case may be re-listed on 05.04.2011.			

76	**Case No.:33/29/80-ALC2/2010**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.3 & 9 of the Standard Deficiency Format. 2. Information in respect of Sl.No.11 of the Standard Deficiency Format in respect of import items from Sl. No. 114, 184, 185, 187 & 189 to 191.			

77	**Case No.:2/25/80-ALC2/2010**	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Closed**
	HQ File :01/80/050/00392/AM11/	RLA File :61/24/040/00047/AM11/	Lic.No/Date:6110000492 08.09.2010	
	Decision : The Committee noted that R.A. has informed vide their letter No. 65/24/040/00047/AMII/650 dated 31.12.2010 that the subject advance authorization has been issued to the firm as per para 4.7 of Handbook of Procedures, 2004-2009. The same has been allowed to the firm under GN-4 in terms of policy Circular No. 20 dated 05.12.2007. Therefore R.A. has not sent the application of the firm. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

78	**Case No.:19/27/80-ALC2/2010**	Party Name:H.L.EQUIPMENTS	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00416/AM11/	RLA File :52/24/040/00016/AM11/	Lic.No/Date:5210031865 08.09.2010	Defer Date:05.04.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

79	**Case No.:24/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

	Case No.:11/29/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD	Meet No/Date:38/80-ALC2/2010	**Status: Deferred**

80		ENGINEERS LTD.	ALC2/2010 22.02.2011	**Deferred**
	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.
2. Break up of all import items to Seamless & welded pipe fittings.(Item no 3 of import separately.)
3. Quantity of import item no 1 in number & their finished weight.

81	**Case No.:27/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00462/AM11/	RLA File :11/24/040/00034/AM11/	Lic.No/Date:1110023193 10.09.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(80)/10-TSW(B)/582 dated 08.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export items may be amended & their weight per unit incorporated in the licence.
Hydro Turbine & Governor - 155 MT each- 3 sets
Hydro generator- 171 MT each- 3 sets

Import

1. Item no 1-(CRNGO)- The firm has sought wastage of 24%. The wastage is reasonable. Allowed for import of 70.2 MT with 16% wastage with 1/3rd recovery.
2. Item no 2-(CR sheet)- Allowed for import of 102.7 MT with 20 % wastage with 1/3rd recovery.
3. Item no 3-(CR sheet)- Allowed import of 29.5 MT with 30 % wastage with 1/3rd recovery.
4. Item no 4- The firm has given calculation for 40.9 MT & sought wastage of 38.8%. The firm has not given calculation of 137 MT on which the firm has sought wastage of 21.95%. Allowed for import of 160 MT .
5. Item no 5 to 9, 18 & 19- These are components & may be allowed under GN-4.
6. Item no 15,16- These items contain both components & spares. Components may be allowed under GN-4 & spares as per spares policy.
7. Item no 14 & 17- These are not components of the export product & hence may be deleted.
8. Item no 10 to 13- Allowed as applied for.

The Regional Authority may take necessary action accordingly.

	Case No.:20/27/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00417/AM11/	RLA File :04/24/040/00126/AM11/	Lic.No/Date:0410117133 14.09.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(140)/10-TSW(B)/83 dated

82	31.01.2011, the Committee, therefore, decided to ratify the norms on repeat basis as per Lic. No. 0410114549 dated 14.06.2010 in respect of the subject advance authorization as under:- <u>Export</u> The weight of export product is stated to be 3.8342 kg each which may be incorporated in the Export product. <u>Import</u> 1. Item no 1,2 &5 are components & allowed under GN-4. 2. Item no 3 & 4- These are raw material. The firm has given only statement of wastage without any calculation. Allowed net wastage of 10% with 2/3rd recovery for import of 7,392 kg for item no 3 & 14,773 kg for item no 4. 3. Item no 6- The firm has given only statement of wastage without any calculation. Allowed for 10% wastage. Hence the firm may be allowed to import 192,000 numbers of weight 111.36 MT but duty free import may be restricted to 123,810 numbers of weight 71.8 MT. 4. Item no 7- This is similar to the item no 6. Allowed for 10% wastage. Hence the firm may be allowed to import 96,000 numbers of weight 77.76 MT but duty free import may be restricted to 61,280 numbers of weight 49.7 MT. The Regional Authority may take necessary action accordingly.

83	**Case No.:31/29/80-ALC2/2010**	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Defer Date:05.04.2011
	Decision : The Committee noted that the firm has vide their letter dated 04.01.2011& 08.02.2011. The Committee decided to await the requisite information. The case may be re-listed on 05.04.2011.			

84	**Case No.:5/27/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00402/AM11/	RLA File :03/94/040/00547/AM11/	Lic.No/Date:0310592431 15.09.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

85	**Case No.:6/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00441/AM11/	RLA File :03/94/040/00551/AM11/	Lic.No/Date:0310592447 15.09.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

	Case No.:11/27/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00408/AM11/	RLA File :04/24/040/00158/AM11/	Lic.No/Date:0410117246 16.09.2010	Defer Date:05.04.2011

			16.09.2010	Date:05.04.2011

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Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Total net empty weight of export products may be specified as 576 MT.
2. Import item at Sl. No. 1 may be allowed on net to net basis with accountability clause and spare blades may be allowed as per policy for spares.
3. Import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.
4. Weight of 18 MT may be specified with the quantity of import item at Sl.No. 3 and the same may be allowed on net to net basis with accountability clause.
5. Word "relevant" may be prefixed with the descriptions of import items at Sl. Nos. 4 & 5.
6. Quantity of import item at Sl. No. 4 may be allowed as 93324 Meters (192 MT) on net to net basis.
7. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 2060 Kgs inclusive of a wastage of 3 %.

The Regional Authority may take necessary action accordingly.

87

Case No.:28/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00463/AM11/	RLA File :11/24/040/00037/AM11/	Lic.No/Date:1110023212 16.09.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

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Case No.:29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.

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Case No.:12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:05.04.2011

Decision : The Committee decided to forward a copy of firm's reply to DIPP and to relist the case for 05.04.2011.

90

Case No.:13/27/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Withdrawn**
HQ File :01/80/050/00410/AM11/	RLA File :05/24/040/00217/AM11/	Lic.No/Date:0510273206 21.09.2010	

Decision: The Committee noted that the case has already been approved in meeting No.34/11

	dt.28.12.2010. Accordingly, case has been withdrawn.

91	**Case No.:15/27/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00412/AM11/	RLA File :03/94/040/00584/AM11/	Lic.No/Date:0310593584 23.09.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

92	**Case No.:29/27/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI and the relist the case for 05.04.2011.			

93	**Case No.:30/27/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward the firm's reply in original to DHI as it is bulky and to relist the case for 05.04.2011.			

94	**Case No.:2/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

95	**Case No.:3/29/80-ALC2/2010**	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Defer Date:05.04.2011
	Decision : On the recommendation of DIPP, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Manufacturing Process in detail indicating wastage at each stage of manufacture with justification. 2. Net weight of Export Product. 3. Details of indigenous input with their Quantity. 4. Production/consumption data on weight basis duly certified by Central Excise for last 2 years.			

96	**Case No.:8/29/80-ALC2/2010**	Party Name:KINECO PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.2,3,4,5 & 11 of the Standard Deficiency Format.			

97	**Case No.:9/29/80-ALC2/2010**	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00444/AM11/	RLA File :07/24/040/00219/AM11/	Lic.No/Date:0710074544 01.10.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(92)/10-TSW(B)/578 dated 06.12.2010 and decided , the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Import</u> (i) Item No. 1 – Deleted. (ii) Item No. 30 to 33 & 35 to 37 are allowed as applied for. (iii) Other items - Allowed under GN-4. The Regional Authority may take necessary action accordingly.			

98	**Case No.:38/29/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

99	**Case No.:39/29/80-ALC2/2010**	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case for 05.04.2011.			

100	**Case No.:14/35/80-ALC2/2010**	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00641/AM11/	RLA File :31/21/040/00208/AM11/	Lic.No/Date:3110044937 08.10.2010	Defer Date:05.04.2011
	Decision : The Committee directed to forward a copy of firm's application to DHI for examination and comments and to relist the case on 05.04.2011.			

	comments and to relist the case on 05.04.2011.

101	**Case No.:5/31/80-ALC2/2010**	Party Name:GLOBE HI-FABS	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00483/AM11/	RLA File :05/23/040/00183/AM11/	Lic.No/Date:0510274904 13.10.2010	Defer Date:05.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DC(MSME) and the relist the case for 05.04.2011.			

102	**Case No.:23/35/80-ALC2/2010**	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00650/AM11/	RLA File :07/24/040/00279/AM11/	Lic.No/Date:0710074824 14.10.2010	Defer Date:05.04.2011
	Decision : The Committee received the written comments of DIPP vide their U.O. note dated 22.02.2011. It was decided to defer the case for next meeting for obtaining the views/comments of DHI & DC(MSME). The case may be relisted on 05.04.2011.			

103	**Case No.:32/35/80-ALC2/2010**	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00659/AM11/	RLA File :07/24/040/00278/AM11/	Lic.No/Date:0710074825 14.10.2010	Defer Date:05.04.2011
	Decision : The Committee received the written comments of DIPP vide their U.O. note dated 22.02.2011. It was decided to defer the case for next meeting for obtaining the views/comments of DHI & DC(MSME). The case may be relisted on 05.04.2011.			

104	**Case No.:21/31/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00499/AM11/	RLA File :34/24/040/00159/AM11/	Lic.No/Date:3410028343 18.10.2010	Defer Date:05.04.2011
	Decision : The Committee decided to defer the case. The case will be re-listed on 05.04.2011.			

105	**Case No.:19/31/80-ALC2/2010**	Party Name:TECHNIP KT INDIA LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00497/AM11/	RLA File :05/24/040/00261/AM11/	Lic.No/Date:0510275153 19.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 22.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 10 MT, 12 MT & 53.92 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Weight of import item at Sl No. 28 may be specified as 1500 Kgs. 3. Import items from Sl. Nos. 1 to 29 may be allowed as per GN-4 for Engineering products. The Regional Authority may take necessary action accordingly.			

106	**Case No.:5/35/80-ALC2/2010**	Party Name:DEVEN SUPERCRITICALS P.LTD,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00632/AM11/	RLA File :31/24/040/00146/AM11/	Lic.No/Date:3110045122 19.10.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DC(MSME0 present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Assembly drawing/Diagrams of the export product showing placement and exact use of the components. 2. Bifurcated Qty. of components to be accounted for in the Export Product and the requirement of components as spares.			

107	**Case No.:23/31/80-ALC2/2010**	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Closed**
	HQ File :01/80/050/00501/AM11/	RLA File :61/24/040/00061/AM11/	Lic.No/Date:6110000523 20.10.2010	
	Decision : The Committee noted that R.A. has informed vide their letter No. 61/24/040/00061/AMII/630 dated 16/20.12.2010 the subject advance authorization issued to the firm as per para 4.7 of Handbook of Procedures, 2004-2009 for components on net-to-net basis. The same has been allowed to the firm under GN-4 in terms of policy Circular No. 20 dated 05.12.2007. Therefore R.A. has not sent the application of the firm. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

108	**Case No.:26/31/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00504/AM11/	RLA File :05/24/040/00253/AM11/	Lic.No/Date:0510275353 20.10.2010	Defer Date:05.04.2011
	Decision : The Committee deliberated the written comments of DHI vide their U.O. Note No.3(34)/09TSW(B) dated 04.01.2011 and decided to ask the firm to furnish the detailed break up in numbers of all the items which are to be imported in sets. The case may be re-listed on 05.04.2011.			

109	**Case No.:6/35/80-ALC2/2010**	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:05.04.2011
	Decision : The Committee noted that the application of the firm has been sent to DHI on 21.12.2010. The Committee also decided to forward the application of the firm to Ministry of Defence for examination and comments and to relist the case for 05.04.2011.			

110	**Case No.:28/31/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00506/AM11/	RLA File :05/24/040/00267/AM11/	Lic.No/Date:0510275456 21.10.2010	Defer Date:05.04.2011
	Decision : The Committee deliberated the written comments of DHI vide their U.O. Note No.3(34)/09TSW(B) dated 04.01.2011 and decided to ask the firm to furnish the detailed break up in			

	No.3(34)/09TSW(B) dated 04.01.2011 and decided to ask the firm to furnish the detailed break up in numbers of all the items which are to be imported in sets. The case may be re-listed on 05.04.2011.

111	**Case No.:42/35/80-ALC2/2010**	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00669/AM11/	RLA File :04/24/040/00188/AM11/	Lic.No/Date:0410118268 25.10.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. Nos. 1, 4, 7, 11 & 12. 2. Information in respect of Sl. No. 6 of Standard Deficiency Format for import item at Sl. Nos. 15 and use of this item.			

112	**Case No.:55/31/80-ALC2/2010**	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00533/AM11/	RLA File :05/23/040/00204/AM11/	Lic.No/Date:0510275831 27.10.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

113	**Case No.:13/35/80-ALC2/2010**	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00640/AM11/	RLA File :31/24/040/00139/AM11/	Lic.No/Date:3110045249 27.10.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. 2. Dimension of tubes & rods proposed for import 3. Some of the import items like item no 5 to 8 are not multiple of export item which needs clarification.			

114	**Case No.:27/35/80-ALC2/2010**	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00654/AM11/	RLA File :05/24/040/00269/AM11/	Lic.No/Date:0510275803 27.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under on repeat basis as per			

decided to ratify the norms in respect of the subject advance authorization as under on repeat basis as per firm's Advance Authorization No.0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80 dated 11.05.2010:-

1. Net weight of export product may be specified as 419.4 Kgs.
2. Quantity of import item may be allowed as applied for i.e 1762 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap.

The Regional Authority may take necessary action accordingly.

115	**Case No.:15/35/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00642/AM11/	RLA File :03/95/040/00617/AM11/	Lic.No/Date:0310599850 02.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011. 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

116	**Case No.:29/35/80-ALC2/2010**	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00656/AM11/	RLA File :31/24/040/00141/AM11/	Lic.No/Date:3110045365 03.11.2010	Defer Date:05.04.2011
	Decision : The representative of the DC(MSME) informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

117	**Case No.:34/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00661/AM11/	RLA File :61/24/040/00066/AM11/	Lic.No/Date:6110000531 03.11.2010	Defer Date:05.04.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 23.12.2010 for examination and comments. The case may be re-listed on 05.04.2011.			

118	**Case No.:4/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00631/AM11/	RLA File :04/24/040/00156/AM11/	Lic.No/Date:0410118619 04.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case 05.04.2011:-			

decided to call for the following information/clarification from the firm and to re-list the case 05.04.2011.

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each product separately.
2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.

119	**Case No.:7/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00634/AM11/	RLA File :04/24/040/00157/AM11/	Lic.No/Date:0410118621 04.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the ALC decided to call for the following information/clarification from the firm and to re-list the case on +=: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

120	**Case No.:11/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00638/AM11/	RLA File :03/94/040/00672/AM11/	Lic.No/Date:0310600292 04.11.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

121	**Case No.:12/35/80-ALC2/2010**	Party Name:TRF LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00639/AM11/	RLA File :02/24/040/00122/AM11/	Lic.No/Date:0210150220 04.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to ask the firm to clarify the exact item of export with copy of order to examine their request and to re-list the case for 05.04.2011.			

122	**Case No.:22/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for			

decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011:-

1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format.
2. The details of the Auxiliaries to be exported with quantity in number.
3. Use of each component proposed for import in the manufacture of export product.
4. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers.
5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.

123	**Case No.:2/32/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format export product wise.
2. Specification of item no 3 of import with type of pipes/tubes like CS/SS & Seamless or welded.
3. Break up of item no 2 of import in to plates, wires & round bar
4. Justification of quantity of import of refractory material and wastage there of.

124	**Case No.:3/32/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00544/AM11/	RLA File :03/95/040/00631/AM11/	Lic.No/Date:0310600433 08.11.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(73)/09-TSW(B)/11 dated 05.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

<u>Export</u>
Item 1 – 1 unit of COLLAR 4 ¾ inches of weight 163.92 kg.
Item 2 – 6 units of COLLAR 4 ¾ inches of weight 967.15 kg.

<u>Import</u>
Item 1 – 1 unit of round bar of 5 ¾inches dia of weight 373.76 kg.
Item 2 – 6 units of round bar of 5 ¾inches dia of weight 2206.73 kg.
Item no 1 to be allowed as applied for as there can be no recovery from the same being one unit only.
For item no 2, the firm has taken the dia as 5.75 inches where as the size required is 5.6 inches. The recovery due to this oversize and machining will not result in reduction in size by whole number. Allowed import as applied for.

The Regional Authority may take necessary action accordingly.

	Case No.:4/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010	**Status: Deferred**

			22.02.2011	
125	HQ File :01/80/050/00545/AM11/	RLA File :03/94/040/00716/AM11/	Lic.No/Date:0310600460 08.11.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

126	**Case No.:5/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00546/AM11/	RLA File :03/94/040/00717/AM11/	Lic.No/Date:0310600467 08.11.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

127	**Case No.:14/32/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00555/AM11/	RLA File :53/24/040/00020/AM11/	Lic.No/Date:5310011681 08.11.2010	

Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 24.12.2010. The Committee decided to ratify the norms in respect of the subject advance authorization as per written comments of C&PC with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	**Quantity**
Blood Bags	
Relevant -material Recommended for Import	**Quantity**
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Stamping Foil Tape	Net-to-net
5. Thermal Transfer Ribbon	Net-to-net
6. Oxygen Absorber	Net-to-net
7. Break Off Value Assembly	Net-to-net
8. Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net to Net

The Regional Authority may take necessary action accordingly.

	Case No.:15/32/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00556/AM11/	RLA File :53/24/040/00019/AM11/	Lic.No/Date:5310011682 08.11.2010	

Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 24.12.2010. The Committee decided to ratify the norms in respect of the

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subject advance authorization as per written comments of C&PC with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	
Relevant -material Recommended for Import	**Quantity**
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Stamping Foil Tape	Net-to-net
5. Thermal Transfer Ribbon	Net-to-net
6. Oxygen Absorber	Net-to-net
7. Break Off Value Assembly	Net-to-net
8. Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net to Net

The Regional Authority may take necessary action accordingly.

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Case No.:8/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00635/AM11/	RLA File :11/24/040/00050/AM11/	Lic.No/Date:1110023506 08.11.2010	Defer Date:05.04.2011

Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

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Case No.:1/32/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.4,5,6 & 11 of the Standard Deficiency Format.
2. Total length of Carbon Steel Tubes and Duplex Tubes at Sl. No.3 & 4 of list of import items respectively.
3. Detailed calculations for the quantity of import item at Sl. No. 3 & 4 supported by length and numbers of tubes in the export products.

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Case No.:7/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
HQ File :01/80/050/00548/AM11/	RLA File :03/94/040/00725/AM11/	Lic.No/Date:0310600644 09.11.2010	Defer Date:05.04.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on

	05.04.2011.

132	**Case No.:8/32/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00549/AM11/	RLA File :04/24/040/00197/AM11/	Lic.No/Date:0410118712 09.11.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 of Engineering Products and Policy Circular No.20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

133	**Case No.:6/32/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00547/AM11/	RLA File :06/24/040/00039/AM11/	Lic.No/Date:0610019661 10.11.2010	Defer Date:05.04.2011
	Decision : The Committee noted that firm's application has been sent to DHI on 16.12.2010. The Committee also decided to send the firm's application to C&PC for examination & comments. The Case may be re-listed on 05.04.2011.			

134	**Case No.:9/32/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00550/AM11/	RLA File :04/24/040/00204/AM11/	Lic.No/Date:0410118772 10.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.5.9 & 11 of the Standard Deficiency Format export product wise. 2. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 3. Input weight & finished weight of tube sheets proposed for import, item wise. 4. Use of each component proposed for import in the manufacture of export product.			

135	**Case No.:11/32/80-ALC2/2010**	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00552/AM11/	RLA File :07/24/040/00312/AM11/	Lic.No/Date:0710075337 10.11.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011 the Committee decided to ratify the norms of Import items from Sl. No. 1 to 74 allowed on net to net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

	Case No.:12/32/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:38/80-ALC2/2010	**Status: Approved**

			22.02.2011	
	HQ File :01/80/050/00553/AM11/	RLA File :05/24/040/00279/AM11/	Lic.No/Date:0510276727 10.11.2010	
136	**Decision :** As per written comments of DIPP vide their U.O. Note dated 11.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under on repeat basis as per firm's Advance Authorization No.0510262360 dated 13.04.2010 ratified in Norms Committee Meeting No. 5/80 dated 4.05.2010. 1. Net weight of export product to be specified as 475.425 Kgs. 2. Quantity of import item to be allowed as 3998.4 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.			

	Case No.:24/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00651/AM11/	RLA File :04/24/040/00205/AM11/	Lic.No/Date:0410118773 10.11.2010	Defer Date:05.04.2011
137	**Decision :** On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format export product wise. 2. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 3. Input weight & finished weight of tube sheets proposed for import, item wise. 4. Use of each component proposed for import in the manufacture of export product.			

	Case No.:10/32/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00551/AM11/	RLA File :04/24/040/00190/AM11/	Lic.No/Date:0410118791 11.11.2010	Defer Date:05.04.2011
138	**Decision :** On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from Sl.No. 26 to 29.			

	Case No.:13/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00554/AM11/	RLA File :03/95/040/00510/AM11/	Lic.No/Date:0310601141 12.11.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

139	1. Total net empty weights of export products at Sl. No. 1 & 2 to be specified as 21.5 MT & 165 MT respectively. 2. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 121000 Kgs. & 17000 Kgs. respectively inclusive of 5% wastage. 3. Weights of 23.2 MT, 200 Kgs, 2 MT, 1.152 MT & 30 Kgs. to be specified with the quantities of import items at S.No. 3, 4, 6, 8 & 9 respectively and the same may be allowed on net to net basis. 4. Quantity of import item at S.No.5 to be allowed as 340 Meters(3560 Kgs.) inclusive of 2 % wastage. 5. Weights of 23 MT & 2 MT to be specified with the quantities of import items at S.No. 7 & 10 respectively. Quantities of these items to be allowed on net to net basis and spares to be allowed as per policy for spares. 6. Quantities of import items at Sl. No. 11, 12 & 13 to be allowed as 1500 Kgs., 1530 Kgs. & 1530 Kgs. respectively. 7. Import of components to be allowed with accountability clause The Regional Authority may take necessary action accordingly.

140	**Case No.:25/35/80-ALC2/2010**	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4, 5, 9 & 11 of the Standard Deficiency Format. 2. The details of Auxiliaries with their weight & raw material and components required for the same. 3. Description of items proposed for import is generic in nature. The specification of items proposed for import like switch, transmitter, gauge, insulators etc with their use may be given. 4. Details of Accessories" in the list of import. 5. Raw Material weight & finished weight of castings & forgings proposed for import.			

141	**Case No.:9/35/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00636/AM11/	RLA File :11/24/040/00049/AM11/	Lic.No/Date:1110023563 16.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for			

05.04.2011: -

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format – export product wise
2. Size/specifications of items of imports including thickness of import item at Sl. No.1 and OD, WT and length of import items at Sl. No. 3 & 4.
3. For net weight of components to be manufactured from import item at Sl. No. 1 details of components with net weights thereof may be indicated
4. Detailed calculations for the quantities of import items at Sl. Nos. 3 & 4 supported by the length and number of tubes in the export products.

142	**Case No.:10/35/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00637/AM11/	RLA File :11/24/040/00045/AM11/	Lic.No/Date:1110023562 16.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. 2. Size/specifications of items of imports including thickness of import item at Sl. No.1 and OD, WT and length of import items at Sl. No. 2 & 4. 3. For net weight of components to be manufactured from import item at Sl. No. 1 details of components with net weights thereof may be indicated 4. Detailed calculations for the quantities of import items at Sl. Nos. 2, 4 & 5 supported by the length and number of tubes in the export products.			

143	**Case No.:19/35/80-ALC2/2010**	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00646/AM11/	RLA File :07/24/040/00317/AM11/	Lic.No/Date:0710075431 16.11.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011 the Committee decided to ratify the norms of import items Sl. No. 1 to 40 allowed on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

144	**Case No.:21/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00648/AM11/	RLA File :07/24/040/00314/AM11/	Lic.No/Date:0710075479 18.11.2010	
	Decision : As per written comments of DIT vide their U.O. Note No.17(1)/2011-IPHW dated 25.01.2011 the Committee decided to ratify the norms of import items on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

	Case No.:26/35/80-ALC2/2010	Party Name:KONECRANES INDIA	Meet No/Date:38/80-	**Status:**

145		PRIVATE LIMITED	ALC2/2010 22.02.2011	**Deferred**
	HQ File :01/80/050/00653/AM11/	RLA File :31/21/040/00237/AM11/	Lic.No/Date:3110045516 18.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Specific item of export with its use. 2. Specific use of each item of import in the manufacture of export product. 3. Details of item no 7 to 10 of import along with catalogue & write up.			

146	**Case No.:28/35/80-ALC2/2010**	Party Name:RATHI TRANSPOWER PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00655/AM11/	RLA File :31/21/040/00245/AM11/	Lic.No/Date:3110045618 25.11.2010	Defer Date:05.04.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 07.01.2011 for examination and comments and to re-list the case for 05.04.2011.			

147	**Case No.:55/35/80-ALC2/2010**	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00682/AM11/	RLA File :04/24/040/00196/AM11/	Lic.No/Date:0410119183 25.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise. 2. Specific item of export with its specification.			

148	**Case No.:17/35/80-ALC2/2010**	Party Name:BIO – TECH VISION CARE PVT.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00644/AM11/	RLA File :08/24/040/00252/AM11/	Lic.No/Date:0810094169 26.11.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

149	**Case No.:39/35/80-ALC2/2010**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00666/AM11/	RLA File :05/23/040/00233/AM11/	Lic.No/Date:0510278032 26.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for			

	05.04.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.

150	**Case No.:60/35/80-ALC2/2010**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00687/AM11/	RLA File :05/23/040/00234/AM11/	Lic.No/Date:0510278035 26.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise.			

151	**Case No.:20/35/80-ALC2/2010**	Party Name:BIO – TECH VISION CARE PVT.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00647/AM11/	RLA File :08/24/040/00245/AM11/	Lic.No/Date:0810094212 29.11.2010	Defer Date:05.04.2011
	Decision : The Committee observed that a copy of firm's application has been sent to DC(MSME) on 21.12.2010. The Committee also decided to forward a copy of firm's application to C&PC for examination and comments. The case may be re-listed on 05.04.2011.			

152	**Case No.:54/35/80-ALC2/2010**	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00681/AM11/	RLA File :05/23/040/00229/AM11/	Lic.No/Date:0510278103 29.11.2010	Defer Date:05.04.2011
	Decision : The Committee deliberated the written comments of Min. of Mines received vide their O.M. No.16/7/2010 dated 13.01.2011. It was observed that wastage involved on quantity of imports has not been specified by the Min. of Mines. Therefore the Committee decided to request for the details of wastage from the Min. of Mines. Further the Committee decided to forward a copy of firm's application to DCMSME) for examination and comments. The case may be relisted on 05.04.2011..			

153	**Case No.:57/35/80-ALC2/2010**	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00684/AM11/	RLA File :03/94/040/00758/AM11/	Lic.No/Date:0310603673 30.11.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Specific function/Use of item no 10 to 13 of import with justification of quantity of import. 2. Calculation of requirement of item no 6 & 7 of import			

	Case No.:61/35/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**

154			22.02.2011	
	HQ File :01/80/050/00688/AM11/	RLA File :03/95/040/00602/AM11/	Lic.No/Date:0310603665 30.11.2010	

Decision : As per written comments of DIPP vide their U.O. Note dated 22.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per SION at Sl. No. C-1829 for Engineering product.

The Regional Authority may take necessary action accordingly.

155	**Case No.:30/35/80-ALC2/2010**	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00657/AM11/	RLA File :03/95/040/00558/AM11/	Lic.No/Date:0310603942 01.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. 1. Information in respect of Sl.No.11 of the Standard Deficiency Format in respect of import items at Sl. No. 1,2, 9, 10,11, 18.
2. Details of import items at Sl. No. 8 & 17 i.e. Liquid Gas flux and its use in the export products with justification/ basis for its quantities.
3. Quantities of import items at Sl. No 9 & 18 i.e Copper "Y" Bends has been indicated as 19500 grams each and the same may be clarified.

156	**Case No.:53/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.4, 5, 9 & 11 of the Standard Deficiency Format export product wise.
2. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately.
3. Details of item no 4 of export with their weight separately.
4. Input Weight of each casting/ forging and corresponding finished weight. (Item wise).
5. Use of each component proposed for import in the manufacture of export product.

157	**Case No.:28/38/80-ALC2/2010**	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00798/AM11/	RLA File :03/95/040/00603/AM11/	Lic.No/Date:0310604112 02.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on

05.04.2011: -

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

158	**Case No.:58/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00685/AM11/	RLA File :03/94/040/00802/AM11/	Lic.No/Date:0310604238 02.12.2010	
	Decision : As per written comments of DIT vide their U.O. Note No. 17(8)/2011-IPHW dated 02.02.2011 the Committee decided to ratify the norms of import items on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

159	**Case No.:3/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00773/AM11/	RLA File :09/24/040/00380/AM11/	Lic.No/Date:0910044575 06.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4, 5, 9, & 11 of the Standard Deficiency Format export product wise.(Wet gas compressors with steam turbine & auxiliaries separately). 2. Weight of each export product separately (Wet gas compressors with steam turbine separately) with details of Auxiliaries & its weight separately. 3. Net weight & gross weight of different casting & forgings. 4. Use of each component proposed for import in the manufacture of export product.			

160	**Case No.:18/35/80-ALC2/2010**	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00645/AM11/	RLA File :32/24/040/00044/AM11/	Lic.No/Date:3210046254 07.12.2010	
	Decision : Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause. Regional Authority may take necessary action accordingly.			

161	**Case No.:45/35/80-ALC2/2010**	Party Name:BOSCH LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:05.04.2011
	Decision : The Committee noted the firm's application has been sent to DHI on 07.01.2011. The Committee decided to send the firm's application again to DHI for examination & comments and to re-list			

	the case on 05.04.2011.

162	**Case No.:59/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00686/AM11/	RLA File :03/94/040/00820/AM11/	Lic.No/Date:0310604941 07.12.2010	
	Decision : As per written comments of DIT vide their U.O. Note No. 17(9)/2011-IPHW dated 02.02.2011 the Committee decided to ratify the norms of import items on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

163	**Case No.:56/35/80-ALC2/2010**	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00683/AM11/	RLA File :04/24/040/00235/AM11/	Lic.No/Date:0410119594 08.12.2010	
	Decision : Based on the recommendation of the representative of the DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause. Regional Authority may take necessary action accordingly.			

164	**Case No.:63/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00690/AM11/	RLA File :03/94/040/00815/AM11/	Lic.No/Date:0310605217 08.12.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

165	**Case No.:65/35/80-ALC2/2010**	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00692/AM11/	RLA File :03/94/040/00807/AM11/	Lic.No/Date:0310605216 08.12.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note dated 11.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items to be allowed on net to net basis with accountability clause. 2. Import of components sought as spares to be allowed as per policy for spares. The Regional Authority may take necessary action accordingly.			

166	**Case No.:29/38/80-ALC2/2010**	Party Name:WAM INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00799/AM11/	RLA File :03/95/040/00652/AM11/	Lic.No/Date:0310605420 09.12.2010	

Decision : Based on the recommendation of the representative of the DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause.

Regional Authority may take necessary action accordingly.

167	**Case No.:1/35/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00628/AM11/	RLA File :53/24/040/00023/AM11/	Lic.No/Date:5310011884 13.12.2010	

Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.02.2011. The Committee decided to ratify the norms in respect of the subject advance authorization as per written comments of C&PC with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	**Quantity**
Blood Bags	1 No.
Relevant -material Recommended for Import	**Quantity**
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net
12.Relevant Soft Shell Filter (CRC Filter)	Net to Net

The Regional Authority may take necessary action accordingly.

168	**Case No.:64/35/80-ALC2/2010**	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00691/AM11/	RLA File :03/94/040/00839/AM11/	Lic.No/Date:0310605937 13.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011 -

1. Information in respect of Sl.No.6 & 9 of the Standard Deficiency Format.
2. For all import items, details of components with quantities thereof in each set.

	Case No.:6/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**

169	HQ File :01/80/050/00776/AM11/	RLA File :04/24/040/00232/AM11/	Lic.No/Date:0410119697 13.12.2010	Defer Date:

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately.
2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.

170	**Case No.:2/35/80-ALC2/2010**	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00629/AM11/	RLA File :03/95/040/00742/AM11/	Lic.No/Date:0310606206 14.12.2010	

Decision : As per written comments of DC(MSME) vide their U.O. Note No. 25(1)/S.E.O.N/Ka.Mr. dated 15.02.2010 the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm's Advance Authorization No.0310384276 dated 13.06.2006 ratified in Norms Committee Meeting No. 16/82 dated 19.07.2006 as under:-

The I/O norms for the export product Glass Cartridges for use in Dental/Pen injectors/Auto injectors in various Capacities Sterile or Non Sterile is fixed as per norms for the SION at S.No. A-1034 for the purpose of para 4.7 of H.B.P. only.

The Regional Authority may take necessary action accordingly.

171	**Case No.:3/35/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00630/AM11/	RLA File :03/94/040/00713/AM11/	Lic.No/Date:0310606323 14.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2010.

1. Information in respect of Sl.No.3,4, 5 & 11 of the Standard Deficiency Format.
2. Gross weigh & net weight of item no 1to 3 of import

172	**Case No.:51/35/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00678/AM11/	RLA File :03/94/040/00791/AM11/	Lic.No/Date:0310606327 14.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011:

05.04.2011.-

1. Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format.
2. Quantity of import item at Sl. No. 3 in Nos. also in addition to its weight.
3. Quantity of import item at Sl. No. 6 in Meters also in addition to its weight

173	**Case No.:31/35/80-ALC2/2010**	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00658/AM11/	RLA File :03/95/040/00760/AM11/	Lic.No/Date:0310606521 15.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011 - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

174	**Case No.:52/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00679/AM11/	RLA File :03/94/040/00841/AM11/	Lic.No/Date:0310606401 15.12.2010	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

175	**Case No.:35/35/80-ALC2/2010**	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00662/AM11/	RLA File :09/24/040/00394/AM11/	Lic.No/Date:0910044744 20.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.3 & 11of the Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items.			

176	**Case No.:36/35/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

	Case No.:37/35/80-ALC2/2010	Party Name:DELL ORTO INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**

177	HQ File :01/80/050/00664/AM11/	RLA File :05/23/040/00251/AM11/	Lic.No/Date:0510279828 20.12.2010	

Decision : Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause.

Regional Authority may take necessary action accordingly.

178	**Case No.:38/35/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00665/AM11/	RLA File :53/24/040/00024/AM11/	Lic.No/Date:5310011939 21.12.2010	

Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.02.2011. The Committee decided to ratify the norms in respect of the subject advance authorization as per written comments of C&PC with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	**Quantity**
Blood Bags	1 No.
Relevant –material Recommended for Import	**Quantity**
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net
12.Relevant Soft Shell Filter (CRC Filter)	Net to Net

The Regional Authority may take necessary action accordingly.

179	**Case No.:46/35/80-ALC2/2010**	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00673/AM11/	RLA File :07/24/040/00368/AM11/	Lic.No/Date:0710076205 22.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

05.04.2011: -

1. Information in respect of Sl.No.4,5 & 9 of the Standard Deficiency Format.
2. Information in respect of Item at S.No. 11 of Standard Deficiency Format in respect of import items at Sl. No.25 & from Sl. No. 62 to 67.

180	**Case No.:47/35/80-ALC2/2010**	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00674/AM11/	RLA File :07/24/040/00348/AM11/	Lic.No/Date:0710076206 22.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Use of the export products with their catalogue.			

181	**Case No.:7/38/80-ALC2/2010**	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00777/AM11/	RLA File :31/24/040/00106/AM11/	Lic.No/Date:3110046074 22.12.2010	Defer Date:
	Decision : The representative of the DC (MSME) informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

182	**Case No.:40/35/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00667/AM11/	RLA File :04/24/040/00251/AM11/	Lic.No/Date:0410120067 23.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from Sl. No. 23 to 25.			

183	**Case No.:41/35/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00668/AM11/	RLA File :04/24/040/00256/AM11/	Lic.No/Date:0410120068 23.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -			

05.04.2011.

1. Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format.
2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from Sl. No. 1 to 5.

184	**Case No.:43/35/80-ALC2/2010**	Party Name:XOMOX SANMAR LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00670/AM11/	RLA File :04/24/040/00247/AM11/	Lic.No/Date:0410120070 23.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Items of export as well as items of imports are valves. Firm may clarify the manufacturing operations/activities involved on imported valves 2. Detailed calculations/basis for the quantities of import items			

185	**Case No.:10/38/80-ALC2/2010**	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00780/AM11/	RLA File :17/24/040/00034/AM11/	Lic.No/Date:1710003648 23.12.2010	Defer Date:
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.04.2011.			

186	**Case No.:44/35/80-ALC2/2010**	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

187	**Case No.:48/35/80-ALC2/2010**	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00675/AM11/	RLA File :31/24/040/00191/AM11/	Lic.No/Date:3110046138 27.12.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

	Case No.:49/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**

188	HQ File :01/80/050/00676/AM11/	RLA File :31/24/040/00192/AM11/	Lic.No/Date:3110046140 27.12.2010	Defer Date:05.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.			

189	**Case No.:66/35/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00693/AM11/	RLA File :05/23/040/00271/AM11/	Lic.No/Date:0510280572 28.12.2010	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

190	**Case No.:67/35/80-ALC2/2010**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

191	**Case No.:68/35/80-ALC2/2010**	Party Name:SHIV INDUSTRIES	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00695/AM11/	RLA File :30/24/040/00046/AM11/	Lic.No/Date:3010071818 29.12.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note dated 22.02.2011 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1.Quantities of import items at Sl. Nos. 1 & 2 may be allowed as 277258 ft. & 514209 ft. respectively inclusive of 1 % wastage.. 2. Quantities of import items at Sl. Nos. 3 & 4 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. Nos. 5, 6 & 8 may be allowed as 1.05 Kgs./Kg. content in the export products. 4. Quantity of import item at Sl. Nos. 7 may be allowed as applied for inclusive of 2 % wastage. 5. Quantity of import item at Sl. Nos. 9 may be allowed as applied for. The Regional Authority may take necessary action accordingly.			

192	**Case No.:69/35/80-ALC2/2010**	Party Name:SAGE METALS LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00696/AM11/	RLA File :05/24/040/00316/AM11/	Lic.No/Date:0510280781 30.12.2010	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -			

1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format.
2. Quantity of export product in Nos. also in addition to its weight.
3. Specific description of import items at Sl. No 4, 5 & 6.
4. Quantities of import items from Sl. No.2 to 6 in Nos. also in addition to their weight.

The Committee also decided to send the firm's application to DC(MSME) for examination & comments.

193	**Case No.:70/35/80-ALC2/2010**	Party Name:H.L.EQUIPMENTS	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00697/AM11/	RLA File :52/24/040/00037/AM11/	Lic.No/Date:5210033179 30.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. Information in respect of Sl.No.3,4,5 &11 of the Standard Deficiency Format.

The Committee also decided to send the firm's application to DC(MSME) for examination & comments.

194	**Case No.:71/35/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00698/AM11/	RLA File :03/94/040/01025/AM09/	Lic.No/Date:0310608723 30.12.2010	Defer Date:05.04.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 05.04.2011:-

1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise.
2. Size/specifications of items of imports including OD, WT and length of import items at Sl. No. 1 & 4 and thickness of import item at Sl. No.3.
3. Detailed calculations for the quantities of import items at Sl. Nos.1, 2 & 4 supported by the length and number of tubes in the export products.
4. For net weight of components to be manufactured from import item at Sl. No. 3, details of components with net weights thereof may be indicated.

195	**Case No.:72/35/80-ALC2/2010**	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Approved**
	HQ File :01/80/050/00699/AM11/	RLA File :05/24/040/00327/AM11/	Lic.No/Date:0510280807 31.12.2010	

Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm's Advance Authorization No.0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80

dated 11.05.2010 as under:-

1. Net weight of export product may be specified as 214.2 Kgs.
2. Quantity of import item may be allowed as applied for i.e 900 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap.

The Regional Authority may take necessary action accordingly.

196	**Case No.:1/38/80-ALC2/2010**	Party Name:D.D.ENTERPRISES,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00771/AM11/	RLA File :31/24/040/00218/AM11/	Lic.No/Date:3110046280 04.01.2011	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Assembly drawing/Diagrams of the export product showing placement and Except use of the components. 2. Bifurcated quantity of components to be accounted for in the Export Product and the requirement of components as spares. 3. Use of imported inputs and basis to calculate its quantity.			

197	**Case No.:5/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00775/AM11/	RLA File :11/24/040/00059/AM11/	Lic.No/Date:1110023860 04.01.2011	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case 05.04.2011: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format. 2. Percentage of wastage given in appendix 11A does not match with calculation given in Annexure A.. 3. Quantity of export item no 2 may be clarified if it is 2 sets or 70 numbers. Specification may also be given.			

198	**Case No.:25/38/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00795/AM11/	RLA File :03/94/040/00886/AM11/	Lic.No/Date:0310609463 05.01.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**

199	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 05.04.2011.			

200	**Case No.:27/38/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00797/AM11/	RLA File :03/94/040/00894/AM11/	Lic.No/Date:0310609875 06.01.2011	Defer Date:05.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 05.04.2011.			

201	**Case No.:4/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00774/AM11/	RLA File :11/24/040/00060/AM11/	Lic.No/Date:1110023887 10.01.2011	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format 2. Percentage of wastage given in appendix 11A does not match with calculation. 3. Net content of steel plates for item no 3 of export is not available.			

202	**Case No.:2/38/80-ALC2/2010**	Party Name:JMT AUTO LIMITED.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00772/AM11/	RLA File :02/24/040/00166/AM11/	Lic.No/Date:0210153535 14.01.2011	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

203	**Case No.:8/38/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00778/AM11/	RLA File :05/24/040/00351/AM11/	Lic.No/Date:0510282641 31.01.2011	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -			

1. Break up import items given in sets to numbers.
2. Name of the import items which is given in part number.

204	**Case No.:9/38/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00779/AM11/	RLA File :05/24/040/00357/AM11/	Lic.No/Date:0510282670 31.01.2011	Defer Date:05.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011:- 1. Break up import items given in sets to numbers. 2. Name of the import items which is given in part number.			

205	**Case No.:11/38/80-ALC2/2010**	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00781/AM11/	RLA File :31/21/040/00326/AM11/	Lic.No/Date:3110046719 01.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

206	**Case No.:13/38/80-ALC2/2010**	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00783/AM11/	RLA File :31/21/040/00342/AM11/	Lic.No/Date:3110046742 02.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

207	**Case No.:12/38/80-ALC2/2010**	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00782/AM11/	RLA File :05/23/040/00316/AM11/	Lic.No/Date:0510282994 03.02.2011	Defer Date:05.04.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 18.02.2011 for examination and comments. The case may be re-listed on 05.04.2011.			

208	**Case No.:14/38/80-ALC2/2010**	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

209	**Case No.:15/38/80-ALC2/2010**	Party Name:TRONICSZONE,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00785/AM11/	RLA File :07/24/040/00313/AM11/	Lic.No/Date:0710077112 03.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

210	**Case No.:16/38/80-ALC2/2010**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

211	**Case No.:17/38/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00787/AM11/	RLA File :05/24/040/00361/AM11/	Lic.No/Date:0510283097 04.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

212	**Case No.:18/38/80-ALC2/2010**	Party Name:POLY MEDICURE LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00788/AM11/	RLA File :05/24/040/00364/AM11/	Lic.No/Date:0510283239 04.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

213	**Case No.:19/38/80-ALC2/2010**	Party Name:EURO LABS	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00789/AM11/	RLA File :03/94/040/00918/AM11/	Lic.No/Date:0310614574 07.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

	Case No.:20/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**

214	HQ File :01/80/050/00790/AM11/	RLA File :31/21/040/00351/AM11/	Lic.No/Date:3110046792 07.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

215	**Case No.:21/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00791/AM11/	RLA File :04/24/040/00260/AM11/	Lic.No/Date:0410121377 08.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

216	**Case No.:22/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00792/AM11/	RLA File :04/24/040/00261/AM11/	Lic.No/Date:0410121379 08.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

217	**Case No.:23/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00793/AM11/	RLA File :04/24/040/00262/AM11/	Lic.No/Date:0410121382 08.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

218	**Case No.:24/38/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00794/AM11/	RLA File :04/24/040/00263/AM11/	Lic.No/Date:0410121384 08.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

219	**Case No.:30/38/80-ALC2/2010**	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00800/AM11/	RLA File :03/94/040/00957/AM11/	Lic.No/Date:0310614937 08.02.2011	Defer Date:05.04.2011

	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.

220	**Case No.:31/38/80-ALC2/2010**	Party Name:STARION INDIA P.LTD	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :1/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

221	**Case No.:32/38/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:38/80-ALC2/2010 22.02.2011	**Status: Deferred**
	HQ File :01/80/050/00802/AM11/	RLA File :03/94/040/00930/AM11/	Lic.No/Date:0310615112 09.02.2011	Defer Date:05.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 05.04.2011.			

S.No.31

Case No. A -01	M/s. Larson & Toubro Ltd.,	F.No.01/80/050/ 01184/AM10/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.03/95/039/00001/AM09	0310475712 dt.20.06.2008
Date: 22.02.2011		Ratification of norms	

The Committee deliberated the written comments of DHI received vide U.O. Note No. 3(31)/09-TSW(B)/619 dated 23.12.2010 and decided to examine the case on file and to relist the case for 05.04.2011.

S.No.32

Case No. A -11	M/s. Koch Chemical Technology Group India Pvt. Ltd., Baroda	F.No.01/80/162/ 00269/AM11/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.34/21/040/00241/AM07	3410016531 dt.21.07.2006
Date: 22.02.2011		Ratification of norms	

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 05.04.2011.

S.No.437

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No.01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.31/21/040/00399/Am09	3110037568 dt.03.03.2009
Date: 22.02.2011		Ratification of norms	

The Committee deliberated the written comments of DHI received vide U.O. Note No. 3(127)/09-TSW(B)/73 dated 20.01.2011 and decided to examine the case on file and to relist the case for 05.04.2011.

S.No.438

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES–I	Lic. Nos. & Date
Meeting No. 38/11		RLA F.No.05/24/040/00147/AM08	0510204041 dt.24.05.2007
Date: 22.02.2011		Ratification of norms	

As per written comments of DHI of vide their U.O. Note No.3(15)/08-TSW(B)/615 dated 22.12.2010 the

committee decided to ratify the norms in respect of the subject advance authorization as under:-

The firm proposes to export different types of keys which include universal key, slim key & plastic key. Allowed 100% wastage on universal key, slim key as was recommended in lic. no 0510235844 dated 05-09-09. The export weight of item no 1 to 11 is 31,337.35 kg. Then total entitlement of steel comes to 62675 kg.

Item no 12 to 20 are plastic head keys. There is indigenous input in plastic head keys by way of plastic. The firm has not given the weight of plastic in the export product. Therefore allowed for 80% wastage instead of 100% wastage recommended to the firm in the similar application. The firm's entitlement comes to 4726 kg.

In view of above, allowed for total 67,401 kg of steel strips of relevant grade.

The Regional Authority may take necessary action accordingly.

S.No.439

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES–I	Lic. Nos. & Date
Meeting No. 38/11		RLA F.No.04/24/040/00223/AM08	0410091098 dt.18.09.2007
Date: 22.02.2011		Ratification of norms	

The Committee noted that the reply received from the firm vide their letter dated 22.11.10 is incomplete. On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011: -

1. The description of export product is "Fired Heaters" as per reply of 08-02-10. But by the firm has submitted the drawing of "Second stage reactor Heater" in the reply of 22-11-10. This needs clarification.
2. The total net weight of imported material is 110.48 MT & gross weight of imported material is 124.16 MT as per the reply of 22-11-10. But in their earlier letter of dated 08-02-10, they had stated the gross weight as 102.49 MT. The firm may be asked to give the items of import (Individually for each item) where there was change in weight & mention specific reason of such deviation in stead of any general statement.

S.No.440

Case No.A/R-75	M/s. Dee Development Engineers Pvt. LTd.,	HQ F.No.01/80/50/00160/AM08/DES–I	Lic. Nos. & Date
Meeting No. 38/11		RLA F.No.05/24/04000175/AM08	0510204393 dt.01.06.2007
Date: 22.02.2011		Deletion of condition in MTR / No. in different advance authorizations	

The Committee decided to forward a copy of firm's reply to DHI for examination and comments and to relist the case for 05.04.2011.

S.No.441

Case No. A/R- 79	M/s. Precihole Machine Tools Pvt. LTd.,	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.03/95/040/00989/AM09	0310511441 dt.13.03.2009
Date: 22.02.2011		Ratification of norms	

The Committee deliberated the written comments of DHI received vide U.O. Note No. 3(33)/08-TSW(B)/576 dated 02.01.2011 and decided to examine the case on file and to relist the case for 05.04.2011.

S.No.442

Case No. A/R- 81	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No. 01/80/50/ 00184/AM09/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.11/24/040/00059/AM08	1110016748 dt.04.02.2008
Date: 22.02.2011		Revision of norms	

Date: 22.02.2011	Bhopal	Revision of norms	dt.04.02.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

Sl.No.443

Case No. A/R- 76	M/s. Delkor Technik India Pvt. Ltd., Bangalore	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.07/24/040/00457/AM08	0710053565 dt.27.09.2007
Date: 22.02.2011		Ratification of norms	

The Committee deliberated the details of the case and decided to examine the case on file and to relist the case for 05.04.2011.

Sl.No.444

Case No. A/R- 78	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.05/24/040/00940/AM08	0510217768 dt.12.03.2008
Date: 22.02.2011		Revision of norms	

The Committee decided to examine the case on file to verify the actual export & import details and see if the norms are already fixed as per SION. The case may be re-listed on 05.04.2011.

Sl.No.445

Case No. A/R- 79	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.05/24/040/00435/AM09	0510228787 dt.03.10.2008
Date: 22.02.2011		Revision of norms	

The Committee decided to examine the case on file to verify the actual export & import details and see if the norms are already fixed as per SION. The case may be re-listed on 05.04.2011.

Sl.No.446

Case No. A/R- 84	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01664/AM09/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.03/95/040/00828/AM09	0310501993 dt.09.01.2009
Date: 22.02.2011		Revision of norms	

As per written comments of DHI of vide their U.O. Note No.3(15)/08-TSW(B)/615 dated 22.12.2010, the Committee decided to amend the norms in respect of the subject advance authorization as under:-

1. Item no 2- The firm was allowed wastage of 8.4 % against requested at 12%. The quantity has been reduced due to recovery of 30 %. 30% recovery has been taken in number of similar applications also & there are no representations on those cases. There is no justification for increase in quantity.
2. Welding material (Item no 8 to 12)- The firm has requested for increase in quantity as there is welding of test coupons. This Office agrees to the increase in quantity by 5% for the same.

The Regional Authority may take necessary action accordingly.

Sl.No.447

Case No. A/R- 88	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.05/23/040/00093/AM10	0510252255 dt.10.11.2009
Date: 22.02.2011		Revision of norms	

The Committee decided to examine the case on file to verify the actual export & import details and see if the norms are already fixed as per SION. The case may be re-listed on 05.04.2011.

Sl.No.448

Sl.No.448

Case No. A/R- 89	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.05/23/040/00145/AM10	0510255715 dt.06.01.2010
Date: 22.02.2011		Revision of norms	

The Committee decided to examine the case on file to verify the actual export & import details and see if the norms are already fixed as per SION. The case may be re-listed on 05.04.2011.

Sl.No.449

Case No. A/R- 90	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.05/23/040/00099/AM10	0510252923 dt.19.11.2009
Date: 22.02.2011		Revision of norms	

The Committee decided to examine the case on file to verify the actual export & import details and see if the norms are already fixed as per SION. The case may be re-listed on 05.04.2011.

S.No.450

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No.01/80/50/ 00670/AM10/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.61/24/040/00046/AM10	6110000382 dt.08.01.2010
Date: 22.02.2011		Ratification of norms	

As per written comments of DHI vide their U.O. Note No.3(69)/10-TSW(B)/611 dated 21.12.2010, the Committee observed that a similar application has been approved for license No. 6110000286 dated 06.02.08 with same export product. Therefore, the Committee decided to ratify the norms of import items on repeat basis in respect of the subject advance authorization as under:-

Description of export products may be modified as follows and incorporated in the licence.

1. Steam Turbine and their auxiliaries 3 Set (3552 MT)
2. Condenser and their auxiliaries 3Set (2295 MT)
3. Generator and their auxiliaries 3 Set (1632 MT)

<u>Imports:</u>

Sl. Nos. 18,85, 91, 191– may be deleted as the items are not part of the export product.
Sl no 23- description may be modified to "Moving blade forgings LP 2L, 2R" & quantity restricted to 143 numbers and "Moving blade forgings 3L & 3R" & quantity restricted to 144 numbers
Sl. No 74- 23000 kg of fluid may be allowed which is required for first fill and top up only
Sl. No 86- following description may be suffixed- "GR-304 SPEC AA10753 Size 31.75X0.7112X13400"- 24140 nos and "GR-304 SPEC AA10753 Size 31.75X0.89X13400"- 390 nos may be allowed with out any wastage.
Sl no 88 to 90 – welding material, has not given justification of quantity of import. The quantity of import may be restricted to 2% of fob value of export of condenser.
Sl. No. 92- quantity may be amended to 3.15 MT.
Sl. No. 93- quantity may be amended to 7 MT.
Sl. No. 94- may be deleted as use of the item not given.
Sl 96 and 97- deleted as calculation of requirement not given.
Sl no 98 to 137- The value of insulating material to be restricted to 5% of fob value of the generator. (as was done in licence no-06110000129 dt 25-01-08)
Sl no 139 and 140- Quantity may be reduced to 222 nos and weight 428 kg.
Sl no 196- may be deleted as use and calculation of the item not given.
Sl no 197-The quantity may be amended to 605 numbers and weight restricted to 385 kg.
Sl no 201- quantity may be reduced to 979 kg with 1% wastage.
208– may be deleted as calculation not given.
Sl no 211- quantity may be reduced to 21 number
Sl no 213- Quantity of import may be restricted to 47KG.

Sl no 214 &215- Quantity may be restricted to 205 MT with 20% wastage.
Sl no 216- may be deleted as use and calculation of the item not given.
Sl no 223- Quantity may be restricted to 17.85 MT with 5% wastage.
Sl no 224- may be deleted as calculation has not been given.

Sl no 224- may be deleted as calculation has not been given.
Sl no 226- Quantity may be restricted to 42.33 MT with 2% wastage.
Sl no 227- Quantity may be restricted to 2.15 MT with 2% wastage.
All other items may be allowed as applied for due to recovery does not result in reduction of full number/ low quantity Under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.451

Case No. A/R-119	M/s. Bharat Heavy Electricals Ltd., Hyderabad	F.No.01/80/50/ 01783/AM09/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.09/24/040/00401/AM09	0910037049 dt.12.02.2009
Date: 22.02.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

S.No.452

Case No. A/R-78	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.04/24/040/00323/Am08	0410092975 dt.02.01.2008
Date: 22.02.2011		Ratification of norms	

As per written comments of DHI of vide their U.O. Note No.3 (74)/10-TSW(B)/57 dated 18.01.2011 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

<u>Export</u>
1. The total export weight is 2752 kg & the same to be incorporated in the license.

<u>Import</u>
1. Item no 1- As per Appendix 11A of application, 1 number is required for the manufacture. The same to be allowed under GN-4.
2. Item no 3 & 4- These are components & to be allowed under GN-4.
3. Item no 2 & 5 to 7, 8 & 10- The firm has stated to have procured these items indigenously & hence to be deleted.
4. Item no 9- The firm has proposed import of 356 kg with 5% wastage. The Committee agrees for import as it is low quantity.

The Regional Authority may take necessary action accordingly.

S.No.453

Case No. A/R-133	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/01567/AM09/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.04/24/040/00183/AM09	0410100820 dt.15.12.2008
Date: 22.02.2011		Ratification of norms	

The Committee noted that the reply received from the firm vide their letter dated 24.09.2010 is incomplete. The Committee also deliberated the written comments of DHI as per their U.O. note dated 3(29)/09-TSW(B)/26 dated 10.01.2011 and decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011:-

(i) Import item No. 6 – The firm has not given proper calculation of items required for shaft and for which it has sought wastage of 96%.

(ii) Import item No. 17 – The firm has neither given calculation nor use of the raw material

(ii) Import item No. 17 – The firm has neither given calculation nor use of the raw material.

S.No.454

Case No. A/R-134	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/00587/AM10/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.04/24/040/00188/AM09	0410109500 dt.18.11.2009
Date: 22.02.2011		Ratification of norms	

The Committee noted that the reply received from the firm vide their letter dated 24.09.2010 is incomplete. The Committee also deliberated the written comments of DHI as per their U.O. note dated 3(29)/09-TSW(B)/25 dated 10.01.2011 and decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011:-

(i) Import item No. 5 – The firm has not given proper calculation of items required for shaft and for which it has sought wastage of 53%.

S.No.455

Case No. A/R-135	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/00442/AM10/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.04/24/040/00163/AM10	0410108335 dt.09.10.2009
Date: 22.02.2011		Ratification of norms	

The Committee noted the written comments of DHI dated 17.01.2011 and decided to obtain detailed Calculation for import item No. 6 (S.S. Plate). The case may be relisted on 05.04.2011.

S.No.456

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.61/24/040/00020/AM10	6110000343 dt.19.08.2009
Date: 22.02.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

S.No.457

Case No. A/R-137	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQ F.No.01/80/50/01675/AM09/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.09/24/040/00369/AM09	0910036679 dt.12.01.2009
Date: 22.02.2011		Ratification of norms	

As per written comments of DHI vide their U.O. Note No.3 (42)/10-TSW(B)/108 dated 15.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

The word "Deareator & Condenser" may be added to the description of export product.

<u>Import</u>

1. Item no 150- GT Components- The firm has now submitted the packing list of constituents of this item. RA may call for detail list under the above item & allow under GN-4.
2. Item NO 185—The description may be amended to "Generator with out cover & other Auxiliaries" & allowed under GN-4.
3. RA may call for the list of items for "cover & other Auxiliaries" & allow under GN-4.
4. Item no 188- Allowed at 3650 kg with 5% wastage.

5. Item no 189- The net weight is 6.4 ton. The item is used for the manufacture of blades. The Committee agree for import of 21.75 MT with net wastage of 240 % with 20% recovery.
6. Item no 187,190 to 192,194 & 197& 198- The firm has given explanation about the use & requirement of this item. Allowed as applied for.

this item. Allowed as applied for.

The Regional Authority may take necessary action accordingly.

S.No.458

Case No. A/R-138	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/00326/AM10/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.04/24/040/00105/AM10	0410107118 dt.21.08.2009
Date: 22.02.2011		Ratification of norms	

The Committee noted that the reply received from the firm vide their letter dated 24.09.2010 is incomplete. The Committee also deliberated the written comments of DHI as per their U.O. note dated 3(29)/09-TSW(B)/24 dated 10.01.2011 and decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011:-

(i) Import item No. 5 – The firm has not given proper calculation of items required for shaft and for which it has sought wastage of 106%.

S.No.459

Case No. A/R-132	M/s. Enmas GB Power Systems Projects Ltd., Chennai	HQ F.No.01/80/050/00102/AM10/DES.I HQ F.No.01/80/050/00365/AM10/DES-I	Lic. No. & date
Meeting No. 38/11		RA.F.No.04/24/040/00323/Am08	0410104770 dt.21.05.2009 & 0410107592 dt.07.09.2009
Date: 22.02.2011		Ratification of norms	

The representative of DHI recommended the case vide their U.O. Note 3(166)/09-TSW(B)/458 dated 08.09.2010. The Committee decided to examine the case on file to verify the details of export and import items and find correlation for clubbing purpose. The case may be relisted on 05.04.11.

Sl.No.460

Case No. A/R- 97	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/00437/AM10/DES-I	Lic. No. & Date
Meeting No. 38/11		RLA No.03/95/040/00424/AM10	0310540959 dt.08.10.2009
Date: 22.02.2011		Ratification of norms	

The Committee decided to forward a copy of firm's reply to DIPP for examination & comments. The case may be relisted on 05.04.11.

S.No.461

Case No. A/R-69	M/s. Netafin Irrigation India Ltd.,	F.No. 01/80/50/ 01857/AM09/DES.I	Lic.No. & Date
Meeting No. 38/11		RA F.No.34/24/040/00192/AM09	3410023781 dt.20.03.2009
Date: 22.02.2011		Ratification of norms	

As per written comments of C&PC of vide their O.M. No. 46011/55/2010-PC.II dated 24.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	**Quantity**
MICRO IRRIGATION EQUIPMENTS (EMMITTTING PIPE SYSTEMS) PE- IRR Pipe 16/2.5 -1.1mm W/ORNGSTR 400 M	1 Meter (Weight 47.27gm+/-2%)
Raw-material Recommended for Import	**Quantity**
1. LLDPE Granules 2. LDPE Granules 3. Master Batch (Plasblack)	31.263 gm 14.790 gm 2.162 gm

Item to be Exported	Quantity
MICRO IRRIGATION EQUIPMENTS (EMMITTTING PIPE SYSTEMS) PE- IRR Pipe 12/2.5 -0.90mm W/ORNGSTR 400 M	1 Meter (Weight 28.82gm+/-2%)
Raw-material Recommended for Import	**Quantity**
1. LLDPE Granules 2. LDPE Granules 3. Master Batch (Plasblack)	19.094 gm 08.976 gm 1.326 gm

The Regional Authority may take necessary action accordingly.

S.No.462

Case No.A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 38/11		RA F.No.04/24/040/00276/AM08	0410092211 dt.20.11.2007
Date: 22.02.2011		Ratification of norms	

The Committee decided to remind the Office of Zonal Jt. DGFT, Chennai to furnish their comments on clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and submission of comments of DIPP. The case may be re-listed on 05.04.2022.

S.No.463

Case No.A/R-144	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
Meeting No. 38/11		RA F.No.04/24/040/00404/AM08	0410094622 dt.19.03.2008
Date: 22.02.2011		Ratification of norms	

The Committee decided to remind the Office of Zonal Jt. DGFT, Chennai to furnish their comments on clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and submission of comments of DIPP. The case may be re-listed on 05.04.2022.

S.No.464

Case No.A/R-145	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No. 38/11		RA F.No.04/24/040/00163/AM08	0410090764 dt.29.08.2007
Date: 22.02.2011		Ratification of norms	

The Committee decided to remind the Office of Zonal Jt. DGFT, Chennai to furnish their comments on clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and submission of comments of DIPP. The case may be re-listed on 05.04.2022.

S.No.465

Case No.A/R-146	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No. 38/11		RA F.No.04/24/040/00086/AM08	0410089961 dt.14.06.2007
Date: 22.02.2011		Ratification of norms	

The Committee decided to remind the Office of Zonal Jt. DGFT, Chennai to furnish their comments on clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and submission of comments of DIPP. The case may be re-listed on 05.04.2022.

S.No.466

Case No.A/R-147	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.04/24/040/00032/AM09	0410096034 dt.26.05.2008
Date: 11.01.2011		Ratification of norms	

The Committee decided to remind the Office of Zonal Jt. DGFT, Chennai to furnish their comments on clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and

clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and submission of comments of DIPP. The case may be re-listed on 05.04.2022.

S.No.467

Case No.A/R-148	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No. 38/11		RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008
Date: 22.02.2011		Ratification of norms	

The Committee decided to remind the Office of Zonal Jt. DGFT, Chennai to furnish their comments on clarification sought by the Committee vide letter dated 24.01.2011 along with its enclosure for examination and submission of comments of DIPP. The case may be re-listed on 05.04.2022.

S.No.468

Case No.A/R-153	M/s. Diamond Engineering (Chennai) Pvt. LTd., Chennai	HQ F.No.01/80/050/01121/AM08/ DES-I	Lic.No. & Date
Meeting No. 38/11		RA F.No.04/24/040/00338/AM08	0410093157 dt.11.01.2008
Date: 22.02.2011		Ratification of norms	

As per written comments of DIPP vide their U.O. Note dated 22.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description of Export product to be modified as " Fabricated Steel Hardware made out of A-36 Grade Plates of 10 mm to 20 mm thickness only"
2. Word "relevant" to be prefixed with the description of import item at Sl . No. 1 and its quantity to be allowed as 1.05 Kgs./Kg. content in the export

The Regional Authority may take necessary action accordingly.

S.No.469

Case No. A/R-164	M/s. Fedders Lloyd Corporation LTd.,	HQ F.No.01/80/50/00953/AM08/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.05/24/040/00517/AM08	0510210266 dt.09.10.2007
Date: 22.02.2011		Amendment of export product	

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 05.04.2011

1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format for additional two export products namely Quick Lock Vertical ^ Quick Lock Ledger..

S.No.470

Case No. A/R-165	M/s. Zobele India Pvt. LTd., (Formerly M/s. DBK India Pvt. LTd.,)	HQ F.No.01/85/80/50/00134/AM06/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.14/80/040/00003/AM06	1410000227 dt.11.10.2005
Date: 22.02.2011		Ratification of norms	

As per written comments of DIPP vide their U.O. Note dated 22.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantities of import items at Sl. Nos. 1, 2, 10, 11 & 12 to be allowed as 1.02 Kg./Kg. content in the export product.
2. Quantities of import items at Sl. Nos. 3, 4, 6, 7 & 9 to be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. Nos. 5 & 8 to be allowed as 1.02 Mtr./Mtr.. content in the export product

The Regional Authority may take necessary action accordingly.

S.No.471

Case No. A/R-113	M/s. Sona Okegawa Precison Forgings Ltd.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
MeetingNo. 38/11		RA F.No.05/24/040/00842/AM06	0510175316 dt.27.01.2006
Date: 22.02.2011		Revision of norms	

The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

Sl.No.472

Case No. A/R- 68	M/s. Sona Okegawa Precision Forging Ltd., New Delhi	HQ F.No.01/81/50/00074/AM04/DES-I	Lic. No. & Date
Meeting No.38/11		RLA No.03/88/040/00675/AM03	0510080047 dt.05.02.2003
Date: 22.02.2011		Ratification of norms	

The representative of the firm Shri Hitender Munjal, D.G.M. Tool Engineering & Engineering & Shri Saiprasad Heranjal, Manager, Sales & Excise appeared before the Committee for personal hearing on 08.03.2011. They explained the case to the Committee. The Committee agreed to the firm's request and decided to ratify the norms in respect of subject advance authorization as per SION at Sl. No. C-1723 (Export item Differential Bevel Gears/Pinion made Alloy Steel (B forging Process) subject to deletion the word "Case Assembly" from the Export Product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-188	M/s. Ingersoll Rand (India) Ltd., Mumbai	HQF.No.01/80/162/00453/AM01/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.03/24/040/00396/AM04	0310045622 dt.18.07.2000
Date: 22.02.2011		Request for restoration of import items under Sl. No.16, 17(a) (b) and (c) and 19 of ratification	

The Case has been referred to DIPP for their comments. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

Case No. A/R-189	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/01590/AM06/DES.I	Lic. No. & date
Meeting No. 38/11		RA.F.No.03/95/040/01527/AM06	0310372647 dt.22.03.2006
Date: 22.02.2011		Ratification of norms	

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments and also decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 05.04.2011.

S.No.79

Case No. C - 14	M/s. MSS India Pvt. Ltd.,	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 35/11		Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer".
Date: 11.01.2011		

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

S.No.80

Case No.C-04	M/s. Kusalava International Ltd.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 35/11		
Date: 11.01.2011		Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"

The Committee decided to remind again M/s Shri Ram Automotive Products Ltd., New Delhi to furnish the reply (with copy to firm & EEPC- otherwise the case rejected without having any information) for fixation of SION for Cylinder Liners and to relist the case for 05.04.2011.

S.No.81

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 38/11		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 22..02.2011		

The Committee decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 05.04.2011.

S.No.82

Case No. C -19	M/s. MSS India Pvt. Ltd.,	F.No.01/80/162/ 00419/AM11/DES.I
Meeting No. 35/11		Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts".
Date: 11.01.2011		

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 05.04.2011.

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